ACTS

THE KERALA RE-ENACTING ACT, 1966

(President's Act No. 1 of 1966)

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THE KERALA RE-ENACTING ACT, 1966 *

(No. 1 of 1966)

ENACTED BY THE PRESIDENT IN THE SEVENTEENTH YEAR OF THE REPUBLIC OF INDIA.

An Act to re-enact certain enactments.

In exercise of the powers conferred by section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965 (12 of 1965), the President is pleased to enact as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Kerala Re-enacting Act, 1966.
 - (2) It shall come into force at once.
- 2. Re-enactment of certain President's Acts.—The President's Acts specified in the Schedule are hereby re-enacted.

THE SCHEDULE (See section 2)

Presidents Acts

- 1. The Kerala Abkari Laws (Amendment and Validation) Act, 1964 (1 of 1964).
- 2. The Kerala Revenue Recovery Laws (Amendment) Act, 1964 (2 of 1964).
- 3. The Kerala State Legislature (Continuance of the Use of English Language) Act, 1965 (1 of 1965).

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